when the children need good nourishing and balanced diet for their mental as well as physical growth.

Hence, it is requested to increase the Budget allocation for mess expenses per head to ₹2,400 per month, that is, ₹80 per day, for the students of Jawahar Navodaya Vidyalayas.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I associate myself with the Special Mention made by Shri K.N. Balagopal.

Demand for making provisions to stop giving Government or Constitutional posts to Supreme Court Judges after retirement

SHRI A.U. SINGH DEO (Odisha): Sir, the makers of our Constitution were anxious to insulate the Supreme Court judges from executive and political pressures or influences and to place them beyond the reach of any allurement or temptation which might cloud their judgement and deflect them from doing their duty. During deliberations by the Constituent Assembly regarding adoption of elective principles as basis for appointment of judges, Dr. Ambedkar emphasized that judges in India should be non-political and free from political pressures.

The Constituent Assembly thus abandoned the idea of elective principles, transplanting its purpose, intent and mandate into Article 124 (7) read with Article 12 of the Constitution of India, which held that no retired Supreme Court judge shall plead or act in any court or before any authority within the territory of India, thus enunciating the salutary principle that Supreme Court judges should be above all political parties and considerations.

The Law Commission in its 14th Report on 'Reform of Judicial Administration' States that Government is party in a large number of cases in the highest court and the average citizen may get the impression that a judge who might look forward to being employed by the Government after his retirement, does not bring to bear on his work that detachment of outlook expected of a judge in cases where Government is a party. This may seriously affect the independence of judges and should be discontinued. To safeguard their independence, provision barring their further employment, including, but not limited to certain constitutional posts, such as MPs, Governors, etc., must be enacted.

Demand for naming Sainik Schools after Param Veer Chakra winning soldiers

SHRI TARUN VIJAY (Uttarakhand): Sir, from India's first Param Vir Chakra recipient, Major Somnath Sharma, who was martyred while fighting during the 1948 Indo-